

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN REGION- CHENNAI.
(Application u/s 14,15, read with sections 17,18 of the NGT Act 2010)

O.A.NO. 253 OF 2024

IN THE MATTER OF:

Sri Chaitanya Sravanthi
Rep. by Founder and President, Dr. Shirin Rahman Shaik
D. No 48-8/12, Dwarakanagar,
Visakhapatnam,
Andhra Pradesh - 530016

.....Applicant

Vs

State of Andhra Pradesh & 9 Others

.....Respondents

**ADDITIONAL TYPED SET OF DOCUMENTS FILED BY THE 9TH
RESPONDENT**

SNo	Date	Description	Pg No
1	27.11.2025	9th Respondent Letter sent to the 8th Respondent	1
2	08.09.2025	Guidelines issued by the Ministry of Ports, Shipping and waterways issued to all major ports for handling Ammonium Nitrate	2 - 3

Dated at Chennai on 08th December 2025



COUNSEL FOR 9TH RESPONDENT



विशाखपट्टणम पोर्ट प्राधिकरण
(पत्तन, पोत परिवहन और जलमार्ग मंत्रालय)

VISAKHAPATNAM PORT AUTHORITY
(Ministry of Ports, Shipping and Waterways, Govt. of India)

విశాఖపట్నం పోర్ట్ అథారిటీ
(ఓడరేవులు, నౌకాశ్రయము మరియు జలమార్గ మంత్రిత్వశాఖ, భారత ప్రభుత్వం)

No.ITRA/SHP/FAMN/2025
Dt.27.11.2025

(76)

To
The Member Secretary,
A.P.P.C.B.,
Dr. Y.S.R. Paryavaran Bhavan,
APIIC Colony Road,
Gurunanak Colony,
Auto Nagar,
VIJAYAWADA - 520007

e-Mail: membersecy@appcb.gov.in

Dear Sir,

Greetings for the day..!!!!

As you are aware of the ongoing communication with regards to the handling of Ammonium Nitrate, we respectfully request permission to resume handling Ammonium Nitrate at the Visakhapatnam Port Authority (VPA).

The VPA has a proven track record of safely managing this cargo from 2000 to 2024. Our operations are fully compliant with all safety standards outlined by the DGFASLI, and our facilities are equipped to adhere to these protocols.

The current suspension is resulting in a significant loss of business for the port, state revenue and employment opportunities for labourers and transporters.

We are fully prepared to recommence operations immediately while maintaining the highest safety standards.

We await your favourable response and are ready to provide any further information required.

Yours faithfully,


TRAFFIC MANAGER

o/c

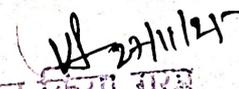
Copy to: The Principal Secretary to the Govt., E.F.S. & T. Dept.
Mail: tappal-efs01@ap.gov.in / splcs_efst@ap.gov.in

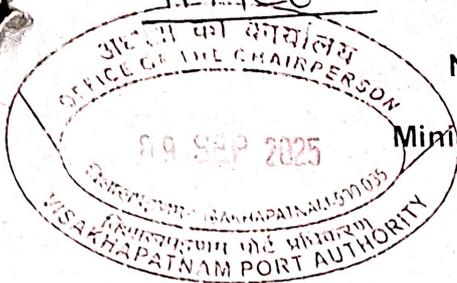
Copy to: The Chairman, APPCB, Vijayawada. Mail: chairman@appcb.gov.in.

Copy to: The District Collector, Visakhapatnam. Mail: collectorpeshivizag@gmail.com

Copy to: The Commissioner of Police, Visakhapatnam.
Mail: cp@vspc.appolice.gov.in

Copy to: The J.C.E.E. Mail: jcee@appcb.gov.in


ప్రేషిత కియా గయ



No. PD-26025/12/2020-PD-II/342898

Government of India

Ministry of Ports, Shipping and Waterways
(Ports Wing)

Transport Bhawan,

1, Parliament Street, New Delhi-110001

Dated: 8th September, 2025

To,

The Chairpersons
All Major Ports (Handling Ammonium Nitrate)

Subject: Advisory for handling Ammonium Nitrate at Major Ports - Reg.

Sir/Madam,

I am directed to state that DPIIT, Ministry of Commerce and Industry has highlighted concerns regarding safety at ports while handling Ammonium Nitrate. It has been reported that shipments of Ammonium Nitrate, averaging between 15,000 to 20,000 tonnes per vessel, are being imported into Indian ports. The unloading process from ships typically takes a few weeks, during which time the vessels effectively become temporary storage facilities.

2. The Ministry of Ports, Shipping, and Waterways plays a pivotal role in enforcing the relevant rules under the Ammonium Nitrate Rules, 2012, within port areas. It is, therefore, prudent to reinforce the existing safety measures and ensure strict compliance with the relevant regulations for handling Ammonium Nitrate at all Indian ports, as reproduced below.

(i) Rule 12(6): "Any storehouse used for possession for sale or possession for use of AN shall have floor area not less than one square metric per metric tonne of AN and the storehouse total holding capacity shall not exceed 5000 MT storage.

(ii) Rule 3(2)(c): "Nothing in these Rules shall apply to the possession, use transport or import or export of AN by port authority".

(iii) Rule 6(4): (a) No person shall import or export any ammonium nitrate except under and in accordance with the conditions of license granted under these rules
(b) The Ammonium Nitrate imported into India by sea shall not be stored in the port"

(iv) As per rule 8(C)(3) Ammonium Nitrate (Amendment) Rule 2021: - The imported Ammonium Nitrate shall be immediately removed from the port to the licensed storehouse in form P2 situated beyond 500 meters from the port notified area and the Ammonium Nitrate shall be dispatched from the licensed storehouse only in bagged form and each bag of Ammonium Nitrate shall be marked in accordance with rule 9".

(v) Ships laden with Ammonium Nitrate should not be permitted to stay overnight at Jetty with more than 5000 Mt. The AN laden ships may be moved away from port area to mid-sea anchorage after the day's operation gets over and to resume discharge operations next day again.

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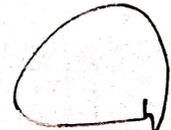
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3. Additionally, it is important to acknowledge that past incidents involving Ammonium Nitrate storage at international port facilities have underscored the potential for significant safety risks associated with its handling. These events serve as a reminder of the critical need for stringent safety protocols and adherence to established guidelines. Furthermore, recent reports of restrictions on Ammonium Nitrate movement at certain international ports due to safety considerations further highlight the global awareness of these risks.

4. All the Major Port Authorities are therefore, advised to strictly adhere to the rules/guidelines by consistently enforcing them in letter and spirit to safeguard the well-being of the public in and around ports and ships, and to proactively mitigate any potential hazards associated with Ammonium Nitrate handling, thereby ensuring the continued safe and secure operation of our port facilities.

Yours faithfully,



08/09/25

(I. G. Bajnes)
Under Secretary to the Govt. of India
E-mail: usports-psw@gov.in
Tel No.: 011-23724653

Copy for information to: Secretary (BM), MHA

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CHENNAI.**

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**M.R.DHARANI CHANDER
COUNSEL FOR 9TH RESPONDENT**